

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s).516/2019

AKBAR

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(only list I.A.Nos. 115670 and 136819 of 2019 in CrI. A. No. 1257 of 2019 and I.A.Nos. 106056 and 135164 of 2019 in CrI. A.No. 1149 of 2019)

WITH

CrI.A. No. 1149/2019 (II)

(IA No. 106056/2019 - EXEMPTION FROM FILING O.T.
IA No. 135164/2019 - GRANT OF BAIL)

CrI.A. No. 1257/2019 (II)

(IA No. 115670/2019 - EXEMPTION FROM FILING O.T.
IA No. 136819/2019 - GRANT OF BAIL)

Date : 25-11-2019 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHUSHAN
HON'BLE MR. JUSTICE M.R. SHAH

For Appellant(s)

Mr. Vinod Prasad, Adv.
Mr. Ajay Kumar Srivastava, AOR
Mr. Ravi Kumar Dwivedi, Adv.

For Respondent(s)

Mr. Nagendra Singh, Adv.
Mr. Vipul Maheshwari, Adv.
Mr. Adesh Kumar Gill, Adv.
M/S. V. Maheshwari & Co., AOR

Mr. Rajan Kr. Chourasia, Adv.
Mr. Sanjay Kumar Tyagi, AOR
Mr. Ajay Kr. Pandey, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the State as well as the learned for the

complainant prays for time. Time is granted.

List after two weeks.

(ARJUN BISHT)
COURT MASTER (SH)

(RENU KAPOOR)
BRANCH OFFICER